

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 09**  
**(IB)-694(PB)/2018**

**IN THE MATTER OF:**

L & T Finance Ltd.

.... Applicant/petitioner

v.

Zillion Infraprojects Pvt. Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)**

**Order delivered on 04.11.2019**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant

Mr. Pervinder, Proxy Counsel  
Mr. Abhishek Singh, Proxy Counsel for Mr.  
Vinod Chaurasia, Adv.

For the Respondent

Ms. Henna George, Proxy counsel

**ORDER**

**CA-2358(PB)/2018:-**

Due to strike observed by the Advocates and abstaining from the work today, the hearing is deferred to 06.11.2019.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER(JUDICIAL)**

04.11.2019  
Aarti Makker